

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

CP NO.7/2002 AND
MP NO.39/2002 IN
OA NO.649/1997

25/1/2002

Applicant present in person.

By this CP, the applicant has prayed for initiating proceedings against respondents for wilful disobedience of the order passed by this Tribunal on 3/4/98. As per the operative portion of order, the departmental enquiry was to be completed and final order was to be passed as early as possible, preferably within a period of 6 months from the date of receipt of order. In para-III of CP, it has been stated that "respondents have neither considered the Applicant's case for promotion nor reviewed for adhoc promotion due to him since 1991, within the stipulated time of 6 months from the date of receipt of orders dated 3/4/98." No specific date is given as to on what date the order was received. If the order was received some time in the year 1998, which reasonably we believe from the tenor of the CP, then the CP is highly belated and ^{liable} _{likely} to be dismissed due to bar of limitation.

The applicant appearing in person contended that the delay be condoned for which he has filed MP-39/2002 praying for condonation of delay. According to him, the delay is of 3 years and 1.1/2 months. The law does not permit condonation of delay in moving a CP. The MP for condonation of delay is rejected.

The CP is dismissed as barred by limitation.

Shanta F

(SMT. SHANTA SHAstry)
MEMBER(A)

B. Dikshit

(BIRENDRA DIKSHIT)
VICE CHAIRMAN